

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.
O.A.No.104 OF 2022 (SZ)**

Girish N.P

...Applicant

-Vs-

The State of Karnataka
& others

...Respondents

INDEX

S.No.	DESCRIPTION	PAGE NO.
1.	RESPONSE BY RESPONDENT NO.5.I(KARNATAKA STATE POLLUTION CONTROL BOARD TO THE ORDER PASSED BY THUS HON,BLE NATIONAL GREEN TRIBUNAL DATED I7.02.202)	1

Dated at Chennai on this the 30th day of March, 2023



COUNSEL FOR 5th RESPONDENT

**BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE), CHENNAI**

**ORIGINAL APPLICATION No.104/2022 (SZ) & I.A.Nos.199, 200 of
2022 (SZ) & 07 OF 2023 (SZ)**

BETWEEN:

SRI. GIRISH N.P.

..APPLICANT

AND:

STATE OF KARNATAKA AND

OTHERS

..RESPONDENTS

**RESPONSE BY RESPONDENT NO.5-KARNATAKA STATE POLLUTION
CONTROL BOARD TO THE ORDER PASSED BY THUS HON'BLE
NATIONAL GREEN TRIBUNAL DATED 17.02.2023**

The 5th Respondent-KSPCB most respectfully submits as under:

- 1) On 17.02.2023, this Hon'ble Tribunal was pleased to pass an order directing the 5th Respondent-KSPCB to submit a report about the STPs being set up not only in the lake mentioned in this application i.e. Majarahosahalli Lake, Chikkatumakuru Lake, Doddatumakuru Lake, and Veerapura Lake, but also the other water bodies in the surrounding area. Further, this Hon'ble Tribunal was pleased to observe that this Board has to verify and check that no STPs or Sewer Lines are set up in the water bodies / buffer zone / water ways like Rajakaluve etc.

- 2) It is respectfully submitted that, in and around Doddaballapura Town / and Doddaballapura Taluk limits, Nagarakere Lake, Chikkatumakuru Lake, Doddatumakuru Lake, Veerapura Lake, and Muttur Lake and other lakes are situated and the Sewage generated from the Doddaballapura Town limits is directly taken to the Oxidation Pond through underground drainage and let into Chikkatumakuru Lake. Further, the Sewage generated in the Bashettihalli Town Panchayath is directly joining the Chikkatumakuru Lake and there is no STP to treat the said sewage.
- 3) Further, the UGD sewer line network to collect the sewage from the Doddaballapura Town and is laid into Nagarakere Lake and now is sought to be shifted. It is in this regard, the 5th Respondent-KSPCB has instructed the Regional Office, Doddaballapura to conduct a joint inspection along with the Doddaballapura Town Municipal Commissioner and Basettihalli Taluk Panchayath, Chief Officer, to visit the entire Doddaballapura Town limits as well as Bashettihalli Town Panchayath limits and after inspecting the same, a detailed report with regard to the UGD Sewer network laid in the said town limits would be placed before this Hon'ble Tribunal within three months from today, since the Assembly Election in Karnataka State will be declared shortly and the process of conducting elections and till declaration of the results would take considerable time. Copies of the letter addressed to CMC, Doddabalapura and Town Panchayath, Bashettihalli are enclosed herewith.
- 4) Once inspection is conducted with regard to the entire UGD Sewer network, it will be known as to where exactly the sewer lines are passing whether in the lake area or buffer zone etc., and it is only thereafter, what remedial action can be taken will be known. Thus, to submit a

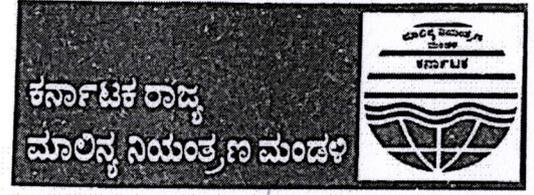
detailed report in this regard, three months time may be granted having regard to the fact that the Karnataka Assembly Elections will be declared shortly and it will take considerable time to complete the entire election process.

Wherefore, the 5th Respondent-KSPCB respectfully prays that this Hon'ble Tribunal be pleased to grant three months time to submit a Joint Inspection Report as to the UGD Sewer Network in the entire Doddaballapura Town Limits as well as Basettihalli Taluk Panchayath limits, and to suggest the remedial measures including setting up of STPs, in the interest of justice and equity.


Environmental Officer
KSPCB
Regional Office-Doddaballapura

Regional Office - Doddaballapura
Karnataka State Pollution Control Board
Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area,
Bengaluru - 560 058.
Telefax: 080-28396000

4
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಳ್ಳಾಪುರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಆರ್ಬಿಎನ್ ಇಕೋ-ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು-560 058.
ದೂರವಾಣಿ : 080-28396000
Email : dbpura@kspcb.gov.in



towards a cleaner Karnataka

No.PCB/DBP-RO/2022-23/1122

Date: 24 MAR 2023

//**"Urgent -Hon'ble NGT Matter"**//

To,
The Commissioner,
City Municipal Council,
Doddaballapura ,
Bengaluru Rural District-561203.

Sir,

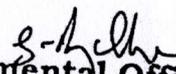
Sub : Submit response to NGT order dated: 17.02.2023 in respect of
O.A.No.104/2022 filed before the National Green Tribunal, South
Zone, by Sri.GirishN.P. v/s State of Karnataka and others - reg.

Ref: Hon'ble NGT order dated: 17.02.2023

With respect to the above subject, you are aware that, regard to pollution
of Nagarkere lake and Majarahoshalli Lake (Chikkatumkur Lake) in
Doddaballapura Taluk the case is pending before Hon'ble National Green
Tribunal O.A.No.104/2022. On 17.02.2022, direction has been issued to
KSPCB that, **"the State Pollution Control Board has to step in to verify
and check that no STPs or sewer lines are set up in the water body/
buffer zone/ waterways like Rajakaluve, etc.," and submit the details in this
regard.**

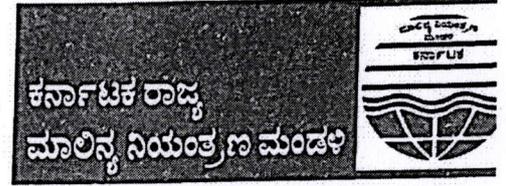
Therefore, you are hereby informed to arrange the joint inspection of
entire Doddaballapura sewer network and steps taken by the CMC,
Doddaballapura to treat the sewage generation with in your town limit and
convenient date may be fixed and inform us for joint inspection.

In the meanwhile, you are requested to submit the complete drawings of
sewer network including STP location at the earliest so that which would
enable us to verify the same during the inspection. Also submit the details of
the STP upgradation/ proposed/under construction/ tender process if any,
you are hereby informed to obtain a prior approval from the Board.


Environmental Officer
Regional Office-Doddaballapura

Regional Office - Doddaballapura
Karnataka State Pollution Control Board
Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area,
Bengaluru - 560 058.
Telefax: 080-28396000

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಳ್ಳಾಪುರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು-560 058.
ದೂರವಾಣಿ : 080-28396000
Email : dbpura@kspcb.gov.in



towards a cleaner Karnataka

No.PCB/DBP-RO/2022-23/1123

Date: 24 MAR 2023

//“Urgent -Hon’ble NGT Matter”//

To,
The Chief Officer,
Town Panchayth, Bashettihalli
Doddaballapura Taluk,
Bengaluru Rural District.

Sir,

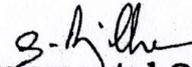
Sub : Submit response to NGT order dated: 17.02.2023 in respect of O.A.No.104/2022 filed before the National Green Tribunal, South Zone, by Sri.GirishN.P. v/s State of Karnataka and others – reg.

Ref: Hon’ble NGT order dated: 17.02.2023

With respect to the above subject, you are aware that, regard to pollution of Nagarkere lake and Majarahoshalli Lake (Chikkatumkur Lake) in Doddaballapura Taluk the case is pending before Hon’ble National Green Tribunal O.A.No.104/2022. On 17.02.2022, direction has been issued to KSPCB that, **“the State Pollution Control Board has to step in to verify and check that no STPs or sewer lines are set up in the water body/ buffer zone/ waterways like Rajakaluve, etc.,” and submit the details in this regard.**

Therefore, you are hereby informed to arrange the joint inspection of entire Bashettihalli sewer network and steps taken by the TP, Bashettihalli to treat the sewage generation with in your town limit and convenient date may be fixed and inform us for joint inspection.

In the meanwhile, you are requested to submit the complete drawings of sewer network at the earliest so that which would enable us to verify the same during the inspection. Also submit the details of the STP proposed/under construction/ tender process if any, you are hereby informed to obtain a prior approval from the Board.


Environmental Officer
Regional Office-Doddaballapura

Item No.6:**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Original Application No. 104 of 2022 (SZ) &
I.A. Nos.199, 200 of 2022 (SZ) & 07 of 2023 (SZ)**

IN THE MATTER OF

Girish N.P.

...Applicant(s)

With

The State of Karnataka and Ors.

...Respondent(s)

Date of hearing: 17.02.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

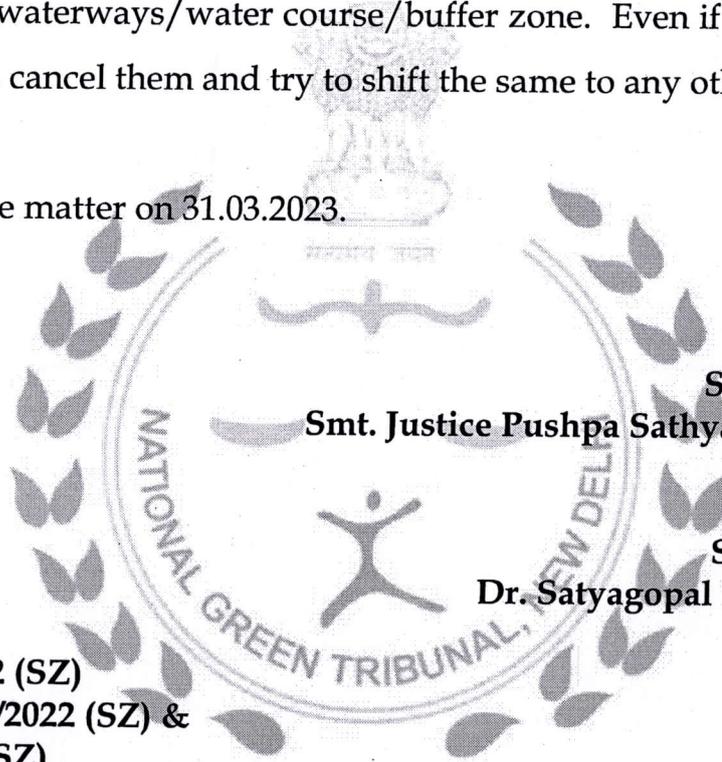
For Applicant (s): Mr. Girish N.P. *(Party in Person)*

For Respondent(s): Mr. Rajat Jonathan Shaw represented
Mr. Darpan K.M. for R1 to R4, R6 & R7.
Mr. Nishanth represented
Mr. M.R. Gokul Krishnan for R5.

ORDER

1. As per the earlier report filed by the Deputy Commissioner, Bengaluru Rural District, the technical and financial bids were opened and the work order is likely to be issued in the next 10 days. Thereafter, they indicated 120 days for the completion of the work for shifting the UGD Sewer Network from Nagarakere Lake.
2. From the pleadings of the applicant, we can understand that the UGD Sewer Network lines and Sewage Treatment Plant (STP) lines are being taken through the water bodies/waterways. In fact, the applicant had produced certain photographs to show that the sewage water is being let into the Rajakaluve connecting to Chikkatumkur Lake, though it is not a part of this application.
3. We are only surprised to state that if the said fact is true, the Karnataka State Pollution Control Board ought not to have issued the Consent for Establishment (CFE).
4. It has been repeatedly stated that even the buffer zone should be spared while setting up the sewerage line or STP. If the statement of the applicant is true, the State Pollution Control Board has to step in to verify and check that no STPs or sewer lines are set up in the water body/ buffer zone/ waterways like Rajakaluve, etc.
5. In this regard, let the Karnataka State Pollution Control Board give us a report about the STPs being set up not only in the application mentioned lakes like Majarahosahalli Lake, Chikkatumkur Lake, Doddatumkur Lake and Veerapura Lake but also the water bodies in the surrounding areas.

6. The report of the Karnataka State Pollution Control Board dated 11.01.2023 also gives the particulars about the industries. From the inspection report, we see that most of the units do not have trade effluent discharge and the sewerage is being collected in individual septic tanks.
7. So, the Deputy Commissioner is directed not to give any sanction for the construction of the sewerage lines/STPs in the water body/waterways/water course/buffer zone. Even if they are given earlier, cancel them and try to shift the same to any other place.
8. Post the matter on 31.03.2023.



O.A. No.104/2022 (SZ)
I.A. Nos.199, 200/2022 (SZ) &
I.A. No.07/2023 (SZ)
17th February, 2023. Mn.